

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

(1)

QA No.96/2002

New Delhi, this the 11th day of January 2002

HON'BLE MR. M.P.SINGH, MEMBER (A)

Zila Singh,
Ex. Lower Division Clerk,
Village & Post Office Salhavas
Distt. - Jhajhar (Haryana).

... Applicant

(By Advocate: Shri T.N. Saxena)

V E R S U S

1. Union of India
through Secretary,
Ministry of Urban Development &
Poverty Alivation,
New Delhi.
2. Director General of Works,
CPWD, Nirman Bhawan,
New Delhi.
3. The Chief Engineer
Delhi Administrative, Zone-I,
PWD, MSO Building, 8th Floor,
New Delhi.
4. The Superintending Engineer,
(Coordination, Civil)
I.P. Bhawan,
New Delhi.
5. The Dy. Director
Udyan Vikas Division-II,
PWD (N.C.T. of Delhi.)
New Delhi.

... Respondents

O R D E R (ORAL)

Heard Shri T.N. Saxena, learned counsel for
the applicant.

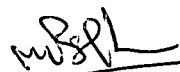
The applicant was appointed as Lower
Division Clerk in CPWD on 3.5.1986. While working
in the Office of Horticulture Development Division
No.II, P.W.D. (Govt of NCT of Delhi), he
submitted his resignation, which was accepted

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w.e.f.23.3.1996. Thereafter his family circumstances had changed. The applicant had, therefore, made a written request to the respondents to permit him to withdraw his resignation. The respondents vide their letter dated 14.5.1996 informed the applicant that his resignation had already been accepted. They also advised him to make a representation narrating the circumstances leading to the withdrawal of the resignation. He submitted his representation and thereafter sent several reminders to the respondents but till now no decision has been taken by the respondents on his representation. In the circumstances, I feel that the interest of justice will be duly met, if the respondents are directed to consider his representation dated 14.6.1996 and subsequent reminders (Annexure A-3 Collectively) and also treat this OA as a part of his representation and decide the same by passing a speaking, reasoned and detailed order within a period of three months from the date of receipt of a copy of this order. I do so accordingly.

The present OA is disposed of at the admission stage itself in the aforesaid terms.


(M.P. SINGH)
MEMBER(A)

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